

## ADEN.—COMMERCIAL.

## ACT No. X. OF 1850.

[Passed on the 15th March, 1850.]

1. *Aden declared a free Port. No customs duties to be payable there.*
2. *Aden not to be within Act 6, 1848.*

## An Act to declare Aden a free Port.

Whereas the trade between the Western Coast of India and the Red Sea and places thereunto adjacent will be improved by encouraging the resort of Vessels of all nations to the Port of Aden in Arabia, It is declared and enacted as follows:

- I. The Port and settlement of Aden in Arabia, is a free Port and Settlement: and no duty of Customs is payable there on any Ship or other Vessel, or on any Goods lawfully carried by sea or land to or from the said Port and Settlement.
- II. The said Port of Aden shall not be taken to be within the provisions of Act VI. 1848.

## NAVIGATION LAWS.

## ACT No. XI. OF 1850.

[Passed on the 15th March, 1850.]

*Amends Act 10, 1841.*

1. *Repeals S. 13, Act 10, 1841.*
2. *Passes under Act 10, 1841. S. 24, conferring privileges of a British Ship may be granted to Ships belonging to Native Princes or States, wherever built.*
3. *Ships owned by British Subjects or Native Princes or States, who are respectively entitled to registry or passes under previous laws may be registered, whatever be their rig or tonnage.*
4. *Fees to be paid for certificate of Registry.*
5. *Act to be construed as part of Act 10, 1841.*

## An Act to amend Act X. 1841.

For amendment of Act X. 1841, It is enacted as follows:

- I. Section XIII. of Act X. 1841, is repealed.
- II. The Passes which, under Section XXIV. of the said Act, may be issued for conferring the privileges and advantages of a British Ship, in certain cases, to any ship or vessel built within the dominions of a Native Prince or State in subordinate alliance with, or having subsidiary treaties with the East India Company, may, after the passing of this Act, be issued in the like cases, and

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under the same restrictions, to any ship or vessel belonging to any such Native Prince or State, or their subjects, wherever the same may have been built.

III. All ships or vessels, of whatever rig and of whatever tonnage, owned by British Subjects, entitled to registry under Act X. 1841, or owned by such Native Princes or States, or by their subjects entitled to Passes under Act X. 1841, as amended by this Act, employed only in coasting voyages, or between any port of the Continent of India and the Island of Ceylon, may be registered and obtain Passes, and the tonnage may be marked, according to such rules as shall be made from time to time by the Governor or Governor in Council of each Presidency.

IV. The owners of coasting vessels, registered under Section III. of this Act, shall pay for each Certificate of Registry,

For a vessel not exceeding the burthen of four tons, one Rupee.

Exceeding four tons and not exceeding twenty tons, five Rupees.

Exceeding twenty tons and not exceeding eighty tons, seven Rupees.

Exceeding eighty tons, for each ton two annas.

Which fees shall be carried to the credit of the Government of the Presidency in which they are levied.

V. This Act shall be construed with and as part of Act X. 1841.

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PUBLIC ACCOUNTANTS.

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ACT No. XII. OF 1850.

[Passed on the 22nd March, 1850.]

1. *Public Accountants to give security for due performance of duties.*
2. *If not regulated by Act, the security to be such as may be required by person appointing the Accountant.*
3. *Defines who shall be deemed a Public Accountant.*
- 4, 5. *Public Accountant in arrear, his securities may be proceeded against as for land revenue in arrear; and (5) all regulations for recovery of land revenue to apply to the case.*
6. *Summary sales of land before this Act, made valid sub modo.*

For avoiding loss by the default of Public Accountants.

For better avoidance of loss through the default of Public Accountants, It is enacted as follows:

- I. Every Public Accountant shall give security for the due